

MR. CHAIRMAN: Question No. 205. (Interruptions). Please... Why don't you give a notice for discussion?

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)...

श्री शिवानन्द तिवारी : सर, सच्चर कमेटी की रिपोर्ट पर चर्चा कराई जाए ...(व्यवधान)...

MR. CHAIRMAN: I have yet to see a notice on this subject from any Member of this House. Why don't you give notice for a discussion? ... (Interruptions)...

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)...

श्री सभापति : आप लोग बैठ जाइए ...(व्यवधान)... Let me clarify the position on supplementaries. The right to ask supplementary question is with the Member whose question has been admitted. Everybody else has no right. It is a courtesy from the Chair. Question No. 205. ... (Interruptions)...

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)...

श्री साबिर अली : सर, ...(व्यवधान)...

श्री सभापति : सवाल आपके तरफ से आया था ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)...

MR. CHAIRMAN: I would again request the hon. Member to indicate if he has given notice for a discussion on this subject.

SHRI BALAVANT ALIAS BAL APTE: Sir, you have said that it is my right to ask supplementary.

MR. CHAIRMAN: You have. Please convince your colleagues to respect your right. Question No. 205.

बाल विवाह और द्विविवाह को दिखाने वाले धारावाहिकों का प्रसारण

*205. श्री बलवंत उर्फ बाल आपटे : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कुछ टेलीविजन चैनलों द्वारा बाल विवाह तथा द्विविवाह जैसे मुद्दों पर धारावाहिकों के प्रसारण से दर्शकों विशेषकर युवाओं तथा बच्चों पर प्रतिकूल प्रभाव पड़ रहा है;

(ख) यदि हां, तो पिछले तीन वर्षों के दौरान ऐसे चैनलों का ब्यौरा क्या है जिनसे इस प्रकार के धारावाहिकों का प्रसारण बंद करने के लिए कहा गया है; और

(ग) सरकार द्वारा इस संबंध में और क्या कदम उठाए गए हैं?

सूचना और प्रसारण मंत्री (श्रीमती अम्बिका सोनी): (क) से (ग) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) इस विषय पर कोई अध्ययन नहीं कराया गया है और न ही यह बात सरकार की जानकारी में लाई गई है। तथापि, टीवी चैनल 'कलर्स' पर 'बालिका क्यू' नामक धारावाहिक के प्रसारण के विरुद्ध दिनांक 01-08-2008 को मंत्रालय में एक शिकायत प्राप्त हुई थी। शिकायतकर्ता ने आरोप लगाया था कि उक्त कार्यक्रम में बाल विवाह का संवर्द्धन व महिमामंडन किया जा रहा है। मंत्रालय ने इस संबंध में चैनल को अपनी टिप्पणी प्रस्तुत करने के लिए कहा था। चैनल ने स्पष्टीकरण दिया था कि इस मामले को संसद में उठाए जाने की बात को ध्यान में रखते हुए उसने इस बात को स्पष्ट करने के लिए कतिपय पूर्वोपाय किए थे कि उक्त धारावाहिक से बाल विवाह के मुद्दे का किसी भी प्रकार से महिमामंडन न हो पाए। चैनल ने यह भी सूचित किया था कि उसने प्रत्येक कड़ी के दौरान बाल विवाह के विरुद्ध प्रसारित किए जाने वाले सामाजिक संदेशों की पुनरावृत्ति में वृद्धि कर दी है।

यद्यपि, निजी टीवी चैनलों पर प्रसारित कार्यक्रमों की कोई पूर्व-सेंसरशिप नहीं होती है, तथापि, केबल टीवी नेटवर्क के जरिए टीवी चैनलों पर प्रसारित/पुनः प्रसारित सभी कार्यक्रमों एवं विज्ञापनों के संबंध में केबल टीवी नेटवर्क (विनियमन) अधिनियम, 1995 और उसके तहत बनाए गए नियमों के अंतर्गत निर्धारित कार्यक्रम एवं विज्ञापन संहिताओं का अनुपालन करना आवश्यक होता है। जब कभी संहिताओं के उल्लंघन को सरकार की जानकारी में लाया जाता है, तो नियमानुसार कार्रवाई की जाती है।

Telecast of serials showing child marriage and bigamy

†*205. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether telecast of serials on the issue of child marriage and bigamy by some television channels is adversely impacting on viewers, particularly on youth and children;

†Original notice of the question was received in Hindi.

(b) if so, the details of such channels which have been asked to discontinue the telecast of such serials during the last three years; and

(c) the other steps taken by Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) No study on this subject has been done or brought to the notice of the government. However, a complaint was received in the Ministry on 1.8.2008 against the telecast of the serial namely 'Balika Vadhu' on TV channel 'Colours'. The complainant had alleged that the programme was promoting and glorifying child marriage. The Ministry called for the comments of the channel. The channel explained that further to the matter being raised in Parliament, it had taken certain proactive efforts to clarify that the serial in no way glorifies the issue of child marriage. The channel also informed that it had increased the frequency of display of social messages against child marriage during each episode.

While there is no pre-censorship of the Programme telecast on Private TV channels, all programmes and advertisements telecast on TV channels transmitted/ retransmitted through the Cable TV network, are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. Action is taken as per rules whenever violation of Codes is brought to the notice of the Government.

SHRI BALAVANT ALIAS BAL APTE: Sir, earlier we have discussed one kind of environment and pollution. My question relates to another kind of pollution. The earlier question was answered earnestly, but this answer is very casual. The Minister refers to a complaint and then talks about anything that is brought to the notice of the Government. My first question is: if there are rules and if those rules are not to be only on the Statute Book, has the Government any monitoring machinery to look into the programmes and come to their own conclusion regarding the desirability of these programmes within the code of conduct and the rules? If there is no monitoring machinery and if the Government will act only on the basis of

MR. CHAIRMAN: You have made your supplementary. There is no time for an answer.

Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Pace of capacity addition in power generations

*206. SHRI TARIQ ANWAR: Will the Minister of POWER be pleased to state:

- (a) whether Government intends to expedite the pace of capacity addition in power generation to overcome the growing power shortage in the country;
 - (b) if so, whether this should entail faster decision-making at the top level in the Ministry;
 - (c) whether Government is not showing any sense of urgency or pragmatism in this regard;
- and
- (d) whether, as a result the schemes like Ultra Mega Power Projects, which proved crucial in reviving the interest of private players in the Indian power sector, have started losing momentum?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) to (c) Government has initiated several steps including policy measures to expedite the pace of capacity addition in the power sector. These include augmentation of manufacturing capacity of BHEL from 10,000 MW in December, 2007 to 20,000 MW by 2012; periodic review of issues related to supply of power equipment from BHEL by a Group under the chairmanship of Secretary (Heavy Industry); formation of several new joint ventures to manufacture supercritical boilers and turbine-generators for thermal power plants; bulk ordering of 11 units of 660 MW each with supercritical technology with mandatory phased indigenous manufacturing programme to promote indigenous manufacturing; sensitisation of stakeholders to enlarge the vendors base to meet Balance of Plants requirements; launch of 'adopt an ITI scheme' to develop skilled manpower; rigorous monitoring of projects at different levels